

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1077 OF 2018 IN
DFR NO. 2671 OF 2018

Dated : 30th August , 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Alles Solar Private Limited

.... Appellant(s)

Versus

Bangalore Electricity Supply Company Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Sanjay Nuli,
Mr. Saket Goga
Mr. Prawal Mishra

Counsel for the Respondent(s) : Mr. Shahbaz Hussain
Mr. Fahad Khan for R-1

ORDER

(IA NO. 1177 OF 2018)

(For Condonation of Delay in Filing the Appeal)

The learned counsel, Mr. Fahad Khan, appearing for the learned counsel, Mr. Shahbaz Hussain for the Appellant accepts notice on behalf of the first Respondents/BESCOM. Respondent Nos. 2 to 4, though served, are unrepresented. He submitted that, the learned counsel appearing for the Appellant may kindly be directed to supply the copy of IA as well as appeal paper book to him and prays for 10 days time to enable him to file his objection to the IA No. 1177 of 2018.

Submissions made by the learned counsel appearing for the Appellant, first Respondent, as stated supra, are placed on record.

The learned counsel appearing for the Appellant is directed to supply the copy of IA as well as appeal paper book to the learned counsel appearing for the first Respondent immediately. The learned counsel appearing for the Appellant is

permitted to file his objection to the IA No. 1177 of 2018 by 10.09.2019. after duly serving copy on the other side..

List the matter for on **12.09.2018**, as agreed by the leaned counsel appearing for the Appellant and the first Respondent.

(S.D. Dubey)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member